

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 31  
CP No. 15/Chd/Hry/2022**

**Under Section 252(3) of the  
Companies Act, 2013**

**In the matter of:-**

Anshul Textile Pvt. Ltd. ....Petitioner

Vs.

Registrar of Companies,  
NCT of Delhi & Haryana ...Respondent

**Present through Video Conferencing:**

Mr. Shikhar Sarin, proxy counsel for petitioner.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by The Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

2. Heard. Learned proxy counsels for the petitioner. Affidavit of service has been filed on behalf of petitioner vide Diary No. 00929/01 dated 09.06.2022. The same is taken on record. ROC is directed to file its report at least two weeks before the next date of hearing with a copy in advance to the counsel opposite and response thereto, if any, be filed at least one week before the next date of hearing with a copy in advance to the counsel opposite. In the meantime, learned counsel for the petitioner is directed to serve copy of this order to the ROC through e-mail and place the copy of e-mail with affidavit on record at least one week before the next date of hearing so that effective

proceedings can take place on next date of hearing. The matter be listed on 30.11.2022.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

September 26, 2022  
YP